GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. †1342

TO BE ANSWERED ON THURSDAY, THE 03RD MARCH, 2016

Pending Court Cases

†1342. SHRI HARINARAYAN RAJBHAR:

SHRI KODIKUNNIL SURESH: SHRI SHARAD TRIPATHI: PROF. RAVINDRA VISHWANATH GAIKWAD: SHRI RATTAN LAL KATARIA: SHRI RAYAPATI SAMBASIVA RAO: SHRI KAUSHALENDRA KUMAR: SHRI KAUSHALENDRA KUMAR: SHRI RAJESHBHAI CHUDASAMA: SHRI RAJESHBHAI CHUDASAMA: SHRI KALIKESH N. SINGH DEO: SHRI DILIP PATEL: SHRI RABINDRA KUMAR JENA: SHRI NANDI YELLAIAH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of criminal and civil cases pending in the Supreme Court, High Courts and Subordinate Courts indicating separately the number of cases which are pending for more than ten years;
- (b) the number of cases disposed of by these Courts during each of the last three years and the current year, Court / State / UT-wise;
- (c) whether the Government has assessed the reasons for delay in disposing of cases which are pending for more than ten years;
- (d) if so, the outcome thereof along with the remedial measures taken / being taken as a result thereof; and
- (e) the other measures taken / being taken by the Government to address the issue for expeditious disposal of pending cases?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

(a) to (e): Data on pendency of cases is maintained by the Supreme Court and High Courts. As per the information made available by the Supreme Court of India, details of civil and criminal cases pending in the Supreme Court of India; and civil and criminal cases pending for more than 10 years in the Supreme Court of India; and number of

cases disposed of by the Supreme Court of India during the last three years and the current year are as under:-

Number of	Pending	Number of Cas	es pending for	Number of Cases	disposed d	uring last
Cases a	is on	more than 10	years up to	three years and	current y	ear upto
19.02.2016		19.02.2016.	-	19.02.2016	-	
Civil	Criminal	Civil	Criminal	2013 2014	2015	2016
48,418	11,050	1,132	84	40,189 45,042	2 47,424	6,054

As per information made available by High Courts, details of pending cases in High Courts and District and Subordinate Courts are as under:-

Number of Pending		Number of Cases pending		Number of Pending		Number of Cases pending	
		for more than 10 years in					
as on 31.12.2014		High Courts	s as on	Subordinate Courts as		District and	Subordinate
		31.12.2014		on 31.12.2014		Courts as on 31.12.2014	
Civil	Criminal	Civil	Criminal	Civil	Criminal	Civil	Criminal
3116492	1037465	589631	187999	8234281	18254124	611658	1432079

The details of cases disposed of during 2012, 2013 and 2014 by the High Courts and District / Subordinate Courts are given in the Statements at *Annexure – I* and *Annexure – II* respectively.

Some of the main factors responsible for pendency of cases in courts are increasing number of state and central legislations, accumulation of first appeals, continuation of ordinary civil jurisdiction in some of the High Courts, vacancies of Judges, appeals against orders of quasi-judicial forums going to High Courts, number of revisions / appeals, frequent adjournments, indiscriminate use of writ jurisdiction, lack of adequate arrangement to monitor, track and bunch cases for hearing.

The Chief Justices' Conference held on 03rd and 04th April 2015 has resolved that each High Court shall establish an Arrears Committee to clear the backlog of cases pending for more than five years. As per information available, Arrears Committees have been set up in the High Courts of (i) Allahabad, (ii) Bombay, (iii) Calcutta, (iv) Chhattisgarh, (v) Delhi, (vi) Himachal Pradesh, (vii) Jammu & Kashmir, (viii) Jharkhand, (ix) Kerala, (x) Madhya Pradesh, (xi) Madras, (xii) Manipur, (xiii) Meghalaya, (xiv) Orissa, (xv) Patna (xvi) Punjab & Haryana, (xvii) Sikkim, (xviii) Tripura, and (xix) Uttrakhand.

Statement referred to in reply to part (a) to (e) of Lok Sabha Un-starred Question No. †1342 dated 03.03.2016 regarding Pending Court Cases. Cases disposed of in High Courts during last three years

SI.	High Court	2012	2013	2014
No		Disposal of cases	Disposal of cases	Disposal of cases
1	Allahabad	2,47,539	2,36,821	3,10,294
2	Andhra Pradesh	66,130	58,278	66,239
3	Bombay	1,74,020	1,40,761	1,30,580
4	Calcutta	78,428	1,34,938	95,656
5	Delhi	35,656	35,371	40,154
6	Gujarat	63,778	64,450	74,444
7	Gauhati	35,713	30,308	27,467
8	Himachal Pradesh	37,772	36,455	62,270
9	Jammu &Kashmir	16,380	24,916	23,151
10	Karnataka	1,21,624	1,28,134	1,19,824
11	Kerala	78,801	68,871	72,173
12	Madras	2,46,200	2,31,817	1,29,954
13	Madhya Pradesh	1,00,281	1,11,348	1,29,373
14	Orissa	81,388	70,262	76,523
15	Patna	91,328	82,343	1,04,955
16	Punjab & Haryana	1,08,266	1,11,465	1,14,801
17	Rajasthan	1,31,277	1,27,928	83,792
18	Sikkim	126	140	230
19	Uttarakhand	13,616	15,661	13,386
20	Chhattisgarh	27,817	28,206	28,155
21	Jharkhand	30,030	25,970	22,327
22	Tripura*	0	4,379	5,144
23	Manipur*	0	2,677	1,926
24	Meghalaya*	0	1,418	1,724
Total		17,86,170	17,72,917	17,34,542

*Operationalisation of High Court was notified on 23rd March, 2013.

Annexure-II

Statement referred to in reply to part (a) to (e) of Lok Sabha Un-starred Question No. †1342 dated 03.03.2016 regarding Pending Court Cases. Cases disposed of in District and Subordinate Courts during last three years

SI. No	States	2012	2013	2014
		Disposal of	Disposal of cases	Disposal of cases
		cases		
1	Andhra Pradesh	6,06,447	5,14,867	6,47,130
0	and Telangana	7.055	7 4 4 4	7.045
2	Arunachal Pradesh	7,355	7,444	7,615
3	Assam	2,39,706	3,14,672	2,76,138
4	Bihar	3,04,786	3,15,586	3,05,583
5	Chhattisgarh	1,62,104	1,79,065	1,76,144
6	Goa	33,886	30,717	30,625
7	Gujarat	10,72,123	11,37,159	11,32,433
8	Haryana	7,33,591	6,08,315	5,87,385
9	Himachal Pradesh	2,46,052	2,93,575	4,09,732
10	Jammu & Kashmir	2,91,100	3,07,192	2,97,507
11	Jharkhand	1,23,777	1,18,076	1,10,068
12	Karnataka	10,35,706	10,17,437	13,67,041
13	Kerala	11,12,342	11,71,821	13,55,926
14	Madhya Pradesh	12,17,733	12,73,437	11,13,382
15	Maharashtra	20,48,255	17,10,180	15,36,322
16	Manipur	14,572	16,189	14,257
17	Meghalaya	2,982	3,284	11,691
18	Mizoram	11,747	10,270	10,747
19	Nagaland	3,179	3,062	3,047
20	Orissa	3,00,337	4,14,772	4,70,085
21	Punjab	7,58,927	6,11,671	5,49,300
22	Rajasthan	11,50,808	11,99,745	11,32,028
23	Sikkim	1,913	2,146	2,008
24	Tamil Nadu	14,99,884	18,44,056	16,45,329
25	Tripura	1,48,688	1,58,838	1,93,003
26	Uttar Pradesh	27,98,690	29,66,521	31,82,318
27	Uttarakhand	1,78,409	2,22,318	2,20,660
28	West Bengal and A & N Island	9,92,367	11,84,289	10,89,309
29	Chandigarh	1,38,558	1,53,772	1,80,616
30	D & N Haveli and	8,451	3,344	2,771
	Daman & Diu	0,401	0,044	2,77
31	Delhi	9,18,683	9,57,154	9,30,732
32	Lakshadweep	96	93	95
33	Pondicherry	33,899	32,479	28,631
	Total	1,81,97,153	1,87,83,546	1,90,19,658
